

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.347/MP/2020**

Subject : Petition under section 94 of the Electricity Act, 2003 read with Regulations 79 and 111 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of employees, Impact of GST, Minimum Wages and Security expenses (CISF) in Tehri Hydro Power Plant (4x250 MW) during the period from 1.1.2016 to 31.3.2019.

Petitioner : THDC India Limited

Respondents : Punjab State Power Corporation Limited and 15 ors

Date of Hearing : **29.6.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, THDC  
Ms. Srishti Khindaria, Advocate, THDC  
Shri Ravi Nair, Advocate, THDC  
Shri Rajesh Sharma, THDC  
Shri Mukesh Kumar Verma, THDC  
Shri Ajay Vaish, THDC  
Shri Rakesh Singh, THDC  
Shri Ravindra Khare, MPPMCL  
Shri Vikram Singh, UPPCL  
Shri Brijesh Kumar Saxena, UPPCL  
Shri R.B.Sharma, Advocate, BRPL  
Ms. Megha Bajpeyi, BRPL  
Shri Sanjay Jaiswal, RUVNL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter.

3. The learned counsel for the Respondent, BRPL submitted that the reply filed by the respondent on this subject matter in Petition No. 221/MP/2019 (NHPC Limited vs PSPCL & 11 ors) and Petition No. 235/MP/2019 (NHPC Limited vs PSPCL & 12 ors) may be adopted in this case.

4. The representative of the Respondent, MPPMCL submitted that the reply filed by the respondent may be considered while considering the prayer of the Petitioner in this petition.



5. The representative of the Respondent, UPPCL referred to the reply and made detailed submissions in the matter. He also submitted that the reliefs prayed for by the Petitioner are not maintainable and the petitions may, therefore, be rejected.
6. The Commission after hearing the parties reserved order in the petition.

**By order of the Commission**

**Sd/-**  
(B.Sreekumar)  
Joint Chief (Law)

